

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.19/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 22.12.2016 and actually held on 29.12.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
5.	Shri Nand Lal, Consultant	DIPP

At the outset the Minutes of NC-V Meeting No.18/AM-17 held on 08.12.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.19/AM-17 dated 22.12.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 19/84-ALC3/2016 **MEETING DATE** : 22.12.2016

<b>Case No.:</b> 28/9/84-ALC3/2016	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status</b> <b>Approved</b>
1 HQ File :01/84/050/00157/AM17/	RLA File :02/24/040/00050/AM16/	Lic.No/Date:0210205929 26.06.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:</b> 1/17/84-ALC3/2016	Party Name: TEXPORT OVERSEAS PVT.LTD.,	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status</b> <b>Deferred</b>
2 HQ File :01/84/050/00281/AM17/	RLA File :07/24/040/00156/AM16/	Lic.No/Date:0710108556 24.07.2015	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ask the firm to furnish the CAD in this case. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:</b> 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
3 HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to send the application again to DIPP as the application is not traceable by them. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:</b> 18/9/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
4 HQ File :01/84/050/00147/AM17/	RLA File :07/24/040/00239/AM16/	Lic.No/Date:0710109091 26.11.2015	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply has been received from the firm on 20.12.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.			

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GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 5/1/84-ALC3/2016	<b>Party Name:</b> CHOWDHARY OVERSEAS LIMITED	<b>Meet No/Date:</b> 19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
5 HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:</b> 3/1/84-ALC3/2016	<b>Party Name:</b> CLASSIC BINDING INDUSTRIES	<b>Meet No/Date:</b> 19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U O. No. 7/220/2016-TSW dated 08.12.2016 as detailed below :

S.N	Export Product	Exp Qty		Import item	Qty allowed
1.	Security Fibre (Red + Yellow)	565.0 Kgs	1.	White Costal Paper (Tissue Paper)	Net + 20% or applied quantity, whichever is less
2.	Security Fibre (Blue + Green)	565.0 Kgs	2.	Scanning Compound 25	0.92 Kgs
			3.	Lumilux Yellow - CD 797	3.4 Kgs
			4.	White Costal Paper (Tissue Paper)	Net + 20% or applied quantity whichever is less
			5.	Scanning Compound - 17	9.34 Kgs
			6.	Lumilux Yellow- CD 797	3.78 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 5/5/84-ALC3/2016	<b>Party Name:</b> SIDDARTH KAPOOR	<b>Meet No/Date:</b> 19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
7 HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the firm has informed through e.mail on 21.12.2016 for extension of time to appear in PH. NC decided to ask the firm to appear PH before NC on 19.01.2017 with CAD and Sample of the product. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:</b> 36/5/84-ALC3/2016	<b>Party Name:</b> CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	<b>Meet No/Date:</b> 19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
8 HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application			



has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the stage wise wastage and justification of higher wastage in this case. The case stands defer for re-listing on 19.01.2017.

9	<b>Case No.:2/5/84-ALC3/2016</b>	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 19.01.2017.				

10	<b>Case No.:7/13/84-ALC3/2016</b>	Party Name: SUN RISE NETS	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date: 19.01.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 25.10.2016 to the firm to furnish the following information vide their U.O. No. 7/349/2016-TSW :				
i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any				
ii) Technical difference in export and import items.				
iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.				
NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.				

11	<b>Case No.:16/9/84-ALC3/2016</b>	Party Name: MTV EXPORTS	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date: 19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda and observed that the deficiency letter has been issued to the firm on 23.11.2016 through email to furnish the CAD of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.				

12	<b>Case No.:24/9/84-ALC3/2016</b>	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Reject</b>
	HQ File :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 24.08.2016 to the firm to furnish the following information vide their U.O. No. 7/192/2016-TSW :				
i) Manufacturing process indicating stage wise wastage of raw materials.				
ii) Import content of raw materials in the export product.				
iii) Total Weight of export product indicating separately weight of Knitted Fabric for Backing Material.				
iv) Production of the export item vis-a-vis consumption of raw material (both imported & indigenous) during the last three years duly certified by a Chartered Accountant.				
Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.				
RA concern may take necessary action subject to compliance of other usual conditions.				

13	<b>Case No.:10/9/84-ALC3/2016</b>	Party Name: CLASSIC	Meet No/Date:19/84-	<b>Status:</b>
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BINDING INDUSTRIES		ALC3/2016 22.12.2016	Approved
HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as detailed below :

S.N	Export Product	Exp Qty	Import item	Qty allowed
1.	Security Fibre (Red + Yellow)	2000 Kgs	1. White Costal Paper (Tissue Paper)	Net + 20% or applied quantity, whichever is less
			2. Scanning Compound 25	3.257 Kgs
			3. Lumilux Yellow - CD 797	12.00 Kgs
2.	Security Fibre (Blue + Green)	2000 Kgs	4. White Costal Paper (Tissue Paper)	Net + 20% or applied quantity whichever is less
			5. Scanning Compound - 17	33.00 Kgs
			6. Lumilux Yellow- CD 797	13.381 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

14	<b>Case No.:</b> 22/9/84-ALC3/2016	Party Name: GENEROUS PRODUCTS	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC(MSME) and TC Noida for examine/comments the case. Accordingly, Committee decided to ask the firm to appear before NC on 19.01.2017 alongwith sample of the product and justification of CAD /Stage wise wastage in this case. The case stands deferred for re-listing on 19.01.2017.			

15	<b>Case No.:</b> 19/9/84-ALC3/2016	Party Name: WHITE FIELDS APPAREL,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> Approved
	HQ File :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply has been received from the firm on 15.12.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. RA concern may take necessary action subject to compliance of other usual conditions.			

16	<b>Case No.:</b> 44/9/84-ALC3/2016	Party Name: SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00173/AM17/	RLA File :1/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 22.11.2016 to submit the justification for higher wastage and quantity of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.			



17	<b>Case No.:</b> 26/19/84-ALC3/2016	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.				

18	<b>Case No.:</b> 13/19/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00324/AM17/	RLA File :05/24/040/00205/AM17/	Lic.No/Date:0510399310 01.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands defer for re-listing on 19.01.2017.				

19	<b>Case No.:</b> 23/19/84-ALC3/2016	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00334/AM17/	RLA File :03/95/040/00363/AM17/	Lic.No/Date:0310806766 01.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.				

20	<b>Case No.:</b> 2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC(MSME) and TC Noida for examine/comments the case. Accordingly, Committee decided to ask the firm to furnish the justification of CAD /Stagewise wastage in this case. The case stands deferred for re-listing on 19.01.2017.				

21	<b>Case No.:</b> 14/15/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00272/AM17/	RLA File :32/24/040/00012/AM17/	Lic.No/Date:3210077950 04.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2016.				

22	<b>Case No.:</b> 20/13/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
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HQ File :01/84/050/00251/AM17/	RLA File :32/24/040/00013/AM17/	Lic.No/Date:3210077951 05.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been sent to the firm on 09.12.2016 through email to furnish the Style Nos of the export products in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:14/13/84-ALC3/2016</b>	Party Name:FLEXTUFF INTERNATIONAL LTD	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
23 HQ File :01/84/050/00245/AM17/	RLA File :56/24/040/00022/AM17/	Lic.No/Date:5610004967 08.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			

<b>Case No.:11/19/84-ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
24 HQ File :01/84/050/00322/AM17/	RLA File :05/24/040/00218/AM17/	Lic.No/Date:0510399377 08.08.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:12/19/84-ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
25 HQ File :01/84/050/00323/AM17/	RLA File :05/24/040/00213/AM17/	Lic.No/Date:0510399380 08.08.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:16/19/84-ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
26 HQ File :01/84/050/00327/AM17/	RLA File :05/24/040/00219/AM17/	Lic.No/Date:0510399379 08.08.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:17/19/84- ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
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HQ File :01/84/050/00328/AM17/	RLA File :05/24/040/00212/AM17/	Lic.No/Date:0510399378 08.08.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 29/19/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00340/AM17/	RLA File :05/24/040/00225/AM17/	Lic.No/Date:0510399382 08.08.2016	Defer Date: 19.01.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ask the firm to appear before NC on 19.01.2017 to justify the requirement of higher wastage as the efficiency is very low in this case. The case stands deferred for re-listing on 19.01.2017.

<b>Case No.:</b> 23/13/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 19.01.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai on 21.11.2016 to furnish their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.

<b>Case No.:</b> 11/13/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00242/AM17/	RLA File :05/23/040/00219/AM17/	Lic.No/Date:0510399457 12.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 18/19/84-ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00329/AM17/	RLA File :03/95/040/00037/AM17/	Lic.No/Date:0310807179 18.08.2016	Defer Date: 19.01.2017

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to send the application again to DIPP as the application is not traceable by them. The case stands deferred for re-listing on 19.01.2017.

<b>Case No.:</b> 19/19/84-ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00330/AM17/	RLA File	Lic.No/Date:0310807178	Defer Date:

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		:03/95/040/00036/AM17/	18.08.2016	19.01.2017
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			
	<b>Case No.:2/11/84-ALC3/2016</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
33	HQ File :01/84/050/00187/AM17/	RLA File :05/24/040/00244/AM17/	Lic.No/Date:0510399501 19.08.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:3/11/84-ALC3/2016</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
34	HQ File :01/84/050/00188/AM17/	RLA File :05/24/040/00246/AM17/	Lic.No/Date:0510399502 19.08.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:4/11/84-ALC3/2016</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
35	HQ File :01/84/050/00189/AM17/	RLA File :05/24/040/00245/AM17/	Lic.No/Date:0510399503 19.08.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:10/19/84-ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
36	HQ File :01/84/050/00321/AM17/	RLA File :05/24/040/00253/AM17/	Lic.No/Date:0510399498 19.08.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
37	<b>Case No.:14/19/84-ALC3/2016</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>



HQ File :01/84/050/00325/AM17/ RLA File :05/24/040/00250/AM17/ Lic.No/Date:0510399500  
19.08.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:15/19/84-ALC3/2016** Party Name: RICHA GLOBAL EXPORTS P. LTD. Meet No/Date:19/84-ALC3/2016 22.12.2016 **Status: Approved**

HQ File :01/84/050/00326/AM17/ RLA File :05/24/040/00251/AM17/ Lic.No/Date:0510399499 19.08.2016

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD as detailed under :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse of 100% Polyester Dyed Woven Fabric, GSM 245 (+/-10%) (Front) and 100% Polyester Dyed Knitted Fabric GSM 230 (+/-10%) (Black Style No. 425651-426547, along with Indian fabric.	8950 Nos.	1. 100% Polyester Dyed Woven Fabric GSM 245 (+/-10%) 2. 100% Polyester Dyed Knitted Fabric, GSM 230(+/-10%)	5012 Sq. meter 949 Kg
2.	Ladies Blouse of 100% Polyester Dyed Woven Fabric, GSM:245(+/-10%, Style No. 431033/431065	2800 PCs	3. 100% Polyester Dyed Woven Fabric	4840 SQMTR
3.	Ladies Blouse of 100% Polyester Dyed Knitted Fabric, GSM:230 (+/-10%), Style No. 435627/436411	1200 PCs	4. 100% Polyester Dyed Knitted Fabric	550 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:19/13/84-ALC3/2016** Party Name: AMRIT EXPORTS PVT. LTD. Meet No/Date:19/84-ALC3/2016 22.12.2016 **Status: Deferred**

HQ File :01/84/050/00250/AM17/ RLA File :02/24/040/00086/AM17/ Lic.No/Date:0210206920 23.08.2016 **Defer Date: 19.01.2017**

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm to furnish the CAD alongwith style nos of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.

**Case No.:5/13/84-ALC3/2016** Party Name: SP EXIMS Meet No/Date:19/84-ALC3/2016 22.12.2016 **Status: Deferred**

HQ File :01/84/050/00236/AM17/ RLA File :04/24/040/00084/AM17/ Lic.No/Date:0410162218 24.08.2016 **Defer Date: 19.01.2017**

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.11.2016 to furnish the following information in this case:

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with

*[Signature]*

*[Signature]*

*[Signature]*

justification for higher wastage  
4. CAD of each product with efficiency.  
The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.

41	<b>Case No.:</b> 24/19/84-ALC3/2016	Party Name: MECORDS INDIA LTD.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00335/AM17/	RLA File :03/95/040/00105/AM17/	Lic.No/Date:0310807350 24.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.				

42	<b>Case No.:</b> 12/13/84-ALC3/2016	Party Name: SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00243/AM17/	RLA File :31/83/040/00063/AM17/	Lic.No/Date:3110066319 31.08.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.10.2016 through email to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.				

43	<b>Case No.:</b> 4/19/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00315/AM17/	RLA File :08/24/040/00207/AM17/	Lic.No/Date:0810138593 01.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 3% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.				

44	<b>Case No.:</b> 5/19/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00316/AM17/	RLA File :08/24/040/00211/AM17/	Lic.No/Date:0810138595 01.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

45	<b>Case No.:</b> 25/19/84-ALC3/2016	Party Name: SITTARA WORKZ	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details				



submitted in this case and observed that the application has been referred to DC(MSME) and TC, Noida for their comments. Accordingly, Committee decided to ask the firm to furnish the CAD /measurement chart in this case. The case stands deferred for re-listing on 19.01.2017.

46	<b>Case No.:</b> 28/19/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00339/AM17/	RLA File :05/24/040/00284/AM17/	Lic.No/Date:0510399637 07.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

47	<b>Case No.:</b> 9/19/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.				

48	<b>Case No.:</b> 16/13/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00247/AM17/	RLA File :32/24/040/00018/AM17/	Lic.No/Date:3210077981 09.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 to furnish the Style Nos of the export products in this case. The firm have informed through e.mail on 17.12.2017 that they have sent the reply by Pionexco courier. But there are no courier received in this section so far. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.				

49	<b>Case No.:</b> 10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 through email as the export quantity is more than the import quantity and its differences of 9,000 KG, the clarification required in this case. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.				

50	<b>Case No.:</b> 8/15/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00266/AM17/	RLA File :08/24/040/00218/AM17/	Lic.No/Date:0810138682 16.09.2016	Defer Date: 19.01.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.

51	<b>Case No.:9/15/84-ALC3/2016</b>	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00267/AM17/ RLA File :08/24/040/00217/AM17/		Lic.No/Date:0810138681 16.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ask the firm to furnish the CAD/CAM and Measurement in this case. The case stands deferred for re-listing on 19.01.2017.				

52	<b>Case No.:7/19/84-ALC3/2016</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Approved</b>
	HQ File :01/84/050/00318/AM17/ RLA File :05/23/040/00279/AM17/		Lic.No/Date:0510399775 20.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

53	<b>Case No.:30/19/84-ALC3/2016</b>	Party Name: SUNNY INTERNATIONAL LIMITED	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00341/AM17/ RLA File :33/24/040/00004/AM17/		Lic.No/Date:3310030350 30.09.2016	Defer Date: 19.01.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.				

54	<b>Case No.:1/15/84-ALC3/2016</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Approved</b>
	HQ File :01/84/050/00259/AM17/ RLA File :05/24/040/00325/AM17/		Lic.No/Date:0510400032 05.10.2016	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply has been received from the firm on 19.12.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

55	<b>Case No.:2/15/84-ALC3/2016</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Approved</b>
	HQ File :01/84/050/00260/AM17/ RLA File :05/24/040/00326/AM17/		Lic.No/Date:0510400033 05.10.2016	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the				



reply has been received from the firm on 19.12.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

56	<b>Case No.:</b> 3/15/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00261/AM17/	RLA File 05/24/040/00328/AM17/	Lic.No/Date:0510400035 05.10.2016	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply has been received from the firm on 19.12.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
57	<b>Case No.:</b> 3/19/84-ALC3/2016	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00314/AM17/	RLA File :08/24/040/00263/AM17/	Lic.No/Date:0810138803 05.10.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC Noida and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			
58	<b>Case No.:</b> 6/19/84-ALC3/2016	Party Name: RICHA & CO	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00317/AM17/	RLA File :05/24/040/00330/AM17/	Lic.No/Date:0510400106 17.10.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
59	<b>Case No.:</b> 27/19/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00338/AM17/	RLA File :05/24/040/00335/AM17/	Lic.No/Date:0510400107 17.10.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
60	<b>Case No.:</b> 1/19/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00312/AM17/	RLA File :08/24/040/00244/AM17/	Lic.No/Date:0810138879 18.10.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

61	<b>Case No.:</b> 22/19/84-ALC3/2016	Party Name: CHINAR FORGE LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00333/AM17/	RLA File :30/24/040/00014/AM17/	Lic.No/Date:3010103864 18.10.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			

62	<b>Case No.:</b> 4/15/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			

63	<b>Case No.:</b> 6/15/84-ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866 19.10.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 19.01.2017.			

63	<b>Case No.:</b> 8/19/84-ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00319/AM17/	RLA File :05/24/040/00343/AM17/	Lic.No/Date:0510400156 19.10.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.			

65	<b>Case No.:</b> 21/19/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:19/84-ALC3/2016 22.12.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00332/AM17/	RLA File :03/95/040/00507/AM17/	Lic.No/Date:0310808532 19.10.2016	Defer Date: 19.01.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			

66	<b>Case No.:</b> 5/15/84-ALC3/2016	Party Name: CHELSEA MILLS	Meet No/Date:19/84-	<b>Status:</b>
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	LLP	ALC3/2016 22.12.2016	Withdrawn	
	HQ File :01/84/050/00263/AM17/ RLA File :05/23/095/00003/AM17/	Lic.No/Date:0510400196 20.10.2016		
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.			
	<b>Case No.:20/19/84-ALC3/2016</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Deferred</b>
67	HQ File :01/84/050/00331/AM17/ RLA File :05/24/040/00347/AM17/	Lic.No/Date:0510400191 20.10.2016	Defer Date: 19.01.2017	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 19.01.2017.			
	<b>Case No.:7/15/84-ALC3/2016</b>	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Approved</b>
68	HQ File :01/84/050/00265/AM17/ RLA File :02/24/040/00138/AM17/	Lic.No/Date:0210207095 21.10.2016		
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 7% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:31/19/84-ALC3/2016</b>	Party Name: R K FIBERS	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Approved</b>
69	HQ File :01/84/050/00342/AM17/ RLA File :33/24/040/00006/AM17/	Lic.No/Date:3310030356 17.11.2016		
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:2/19/84-ALC3/2016</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Deferred</b>
70	HQ File :01/84/050/00313/AM17/ RLA File :30/24/040/00028/AM17/	Lic.No/Date:3010103896 05.12.2016	Defer Date: 19.01.2017	
	<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 19.01.2017.			
	<b>Case No.:32/19/84-ALC3/2016</b>	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:19/84- ALC3/2016 22.12.2016	<b>Status: Deferred</b>
71	HQ File :01/84/050/00343/AM17/ RLA File :07/24/040/00275/AM17/	Lic.No/Date:0710110747 08.12.2016	Defer Date: 19.01.2017	

**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 19.01.2017.

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Case No.302	M/s. Maya Exports Corporation
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC meeting on 22.12.2016 in this case. NC decided to defer the case for 19.01.2017.	

(73)

Case No.303	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC on 22.12.2016 in this case. NC decided to defer the case for 19.01.2017.	

(74)

Case No.304	M/s. Dhruv Globals Ltd
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No.01/84/171/204/AM17/DES-V
RA. F.No.05/25/039/021/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for higher requirement of wastage in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.	

(75)

Case No.305	M/s. Dhruv Globals Ltd
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No.01/84/171/205/AM17/DES-V
RA. F.No.05/25/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for requirement of higher wastage in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 19.01.2017.	

(76)

Case No.306	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been referred to DC MSME) on 26.09.2016 for their examination/comments. NC decided to wait for their comments. The case stands deferred for	



relisting on 19.01.2017.

(77)

Case No.307	M/s. Richa & Co.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/171/387/AM16/DES-V
Request for relaxation in Policy/Procedure against Advance Authorisation No. 0510396066 dated 29.10.2015	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that vide their letter dated 16.02.2016 the firm has approached Norms Committee for fixation of norms in respect of above said Annual Advance Authorisation issued on 29.10.2015. Since the Annual Advance Authorisation is allowed in SION and not permitted in non-SION/Adhoc basis after 01.04.2015, the Committee in its meeting held on 28.04.2016 rejected the firm's request and advised the firm to apply for new Authorisation. Vide their letter dated 24.05.2016 the firm in continuation of their earlier request stated that they have already imported the fabric under said Authorisation and the order was changed by their buyer after import of fabric, hence new Authorisation cannot be applied for the same. Therefore they requested to grant PH for justify their case before NC. In its meeting held on 23.06.2016 the Committee heard Shri Dinesh Raheja, General Manager (Finance &amp; Imports) of the firm. After hearing the Committee advised to the firm's representative to approach PRC. The firm vide their letter dated 12.09.2016 requested to Chairman of PRC for relaxation as their buyer has been cancelled the export order of blouse and placed a new order whereas import has already been done. As advised by JDG (JKS)/PRC vide their note dated 10. 10.2016no relaxation is required for fixation of norms in this case.</p> <p>The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee agreed to the firm's request and ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM as applied for by the firm.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(78)

Case No.308	M/s. Nowotek Textiles Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/229/AM16/DES-V
RA F.No. 05/24/040/00269/AM16	
Request for amendment in decision of NC decided in its meeting No. 31/84 dated 10.03.2016 against Advance Authorisation No. 0510395630 dated 15.09.2015 as buyer has been modified the order.	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 16.08.2016 for amendment in decision of NC decided in its meeting No. 31/84 dated 10.03.2016 as their buyer has modified the order, for that reason they have requested to consider the amendment in the technical characteristics of export products as under:</p> <ol style="list-style-type: none"><li>1. The quantity of Item No. 1 Viz Non woven Fabric (weighing not more than 25 g/02 may be deleted</li><li>2. The quantity of item No. 2 viz Non Woven Fabric may be amended to read as 76000 Kgs +- 10%</li><li>3. The quantity of item No. 3 viz Non Woven Fabric (weighing more than 70 gm/m2 but not more than 150 gm/m2 amended to read as 24000+-10%</li><li>4. Item No 4 viz Non woven fabric weighing more than 150 gm /m2 may be deleted.</li></ol> <p>Accordingly, Committee agreed to the firm and decided to amend the technical characteristics of export products as requested by the firm above, in respect of Advance Authorisation issued in this Case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(79)

Case No.309	M/s. Nowotek Textiles Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/262/AM16/DES-V
RA F.No. 05/24/040/00269/AM16	
Request for amendment in decision of NC decided in its meeting No. 31/84 dated 10.03.2016 against Advance Authorisation No. 0510395834 dated 07.10.2015 as buyer has been modified the order.	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 16.08.2016 for amendment in decision of NC decided in its meeting No. 24/84 dated 26.11.2015 as their buyer has modified the order. Therefore, they have requested for consider the amendment in the technical characteristics of export products as under:</p>	

1. The quantity of Item No. 1 Viz Non woven Fabric (weighing not more than 25 g/02 may be deleted amendment read as 900 Kg +(-) 10%

2. The quantity of item No. 2 viz Non Woven Fabric may be amended to read as 36500 Kgs + - 10%

3. The quantity of item No. 3 viz Non Woven Fabric (weighing more than 70 gm/m2 but not more than 150 gm/m2 amended to read as 12600 +-10%

4. Item No 4 viz Non woven fabric weighing more than 150 gm /m2 may be deleted.

Accordingly, Committee agreed to the firm and decided to amend the technical characteristics of export products as requested by the firm above in respect of Advance Authorisation issued in this Case.

RA concern may take necessary action subject to compliance of other usual conditions.

(80)

Case No.310	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	
Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 14% wastage on net content in the export product.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(81)

Case No. 311	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No.01/84/050/00034/AM-16 /DES-V
Request for fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. Committee also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments. Reply is not received so far from them. Accordingly, NC decided to wait for their comments and defer the case for re-listing on 19.01.2017.</p>	

(82)

Case No.312	M/s. Bharat Silks
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No.01/84/050/393/AM-14/DES-V
RA. F.No.07/24/040/00430/AM14	
Fixation of norms in respect of Advance Authorisation No. 0710102173 dated 14.02.2014.	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for fixation of norms against the above said Advance Authorisation as their case was rejected by NC on 08.05.2014. Committee also observed that the application has been sent to DC(MSME) and TC Noida on 26.09.2016 for examine/comments in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(83)

Case No.313	M/s. Shankar Packagings
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to send the reply of the firm to DIPP for their comments. The case stands deferred for re-listing on 19.01.2017.

(84)

Case No.314	M/s. Shankar Packagings
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to send the reply of the firm to DIPP for their comments. The case stands deferred for re-listing on 19.01.2017.	

(85)

Case No.315	M/s. Shankar Packagings
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to send the reply of the firm to DIPP for their comments. The case stands deferred for re-listing on 19.01.2017.	

(86)

Case No.316	M/s. Surgeine Healthcare India Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 19.01.2017.	

(87)

Case No.317	M/s. Modern Apparels
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	

Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 28.09.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

(88)

Case No.318	M/s. Apparel Export Promotion Council
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/171/186/AM-17/DES-V
Proposal for simplification of import and export procedure.	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -</p> <p><b>"2.45 sq mtrs seem to be may high! Needs to be examined"</b></p> <p>The Committee observed that the matter has been referred to all technical members of norms committee for their comments /justification on the DG's observation above. The comments are not received so far. Therefore, the Committee decided to defer the case for re-listing on 19.01.2017.</p>	

Out of agenda

(89)

Case No.319	M/s. Bright Choice Overseas
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/00443/AM-16/DES-V
RA. F.No. 03/94/040/00830/AM16	
Request for correction in decision of NC in its meeting No. 30/84 dated 25.02.2016 and fixation of norms against Adv. Authorisation No. 0310763294 dated 24.12.2013	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.11.2016 for correction in Advance Authorisation No. from 0310795318 dated 15.04.2015 to Advance Authorisation No. 0310763294 dated 24.12.2013 which was wrongly mentioned in minutes of NC in its meeting No. 30/84 dated 25.02.2016 on repeat basis. The firm has stated that the requirement of inputs for export S.No. 1 to 5 given in this authorisation are as per Advance Authorisation No. 0310795318 dated 15.04.2015 and the item No 6 given is as per Adv. Authorisation No. 0310763294 dated 24.12.2013. Accordingly, Committee agreed to the firm and decided to re-ratify the Adv. Authorisation No. 0310763294 dated 24.12.2013 issued in this case as applied for by the firm.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(90)

Case No.320	M/s. J.S Designer Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/171/168/AM-17/DES-V
RA. F.No. 05/82/040/00008/AM04	
Request for acceptance of description of Export Product for regularisation of Adv. Licence No. 0510089049 dated 06.05.2003.	

*Rup*

*G Done*

*16*



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for acceptance of description of Export Product for regularisation of Adv. Licence No. 0510089049 dated 06.05.2003, due to typing mistake on the part of CHA, composition of export product in S/B wrongly mentioned as 98% Cotton 2% Lycra instead of 97% Cotton 3% Spandex. Accordingly, Committee agreed to the firm and decided to advise RA to accept the description mentioned in shipping bill as the Elastic material Lycra and Spandex have no difference. Moreover, in terms of PN No. 1/2015-2020 dated 06.04.2016, 3% count flexibility in import /export is also allowed.

RA concern may take necessary action subject to compliance of other usual conditions.

(91)

Case No.321	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/050/11/AM-10/DES-V

RA. F.No. 11/24/040/00028/AM10

Request for remove the sentence "GSM should match in import and export" against the Advance Authorisation No. 1110021244 dated 09.11.2009 from decision of NC in its meeting No. 09/AM17 dated 04.08.2016.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 04.11.2016 to remove the sentence "GSM should match in import and export" from decision of NC in its meeting No. 09/AM17 dated 04.08.2016 against the Advance Authorisation No. 1110021244 dated 09.11.2009. Accordingly, Committee agreed to the firm request and decided to delete the above said condition of GSM in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(92)

Case No.322	M/s. Modelama Exports Pvt. Ltd.
NC Meeting No. 19/AM-17 dt. 22.12.2016 actually held on 29.12.2016	File No. 01/84/171/251/AM17/DES-V

Fixation of norms for export product Ladies Romper made from 55% Linen/45%Rayon Yarn/Dyed Woven Fabric (GSM:200+/-10%) Width: 57", Style No. 430956 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

**Decision:** Vide their letter dated 26.12.2016 M/s. Modelama Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.